

Committee for Export of Woollen Hosiery Goods has recommended in its report that the Indian Standards Institution may be requested to evolve standards for worsted hosiery yarns.

(b) The report is under consideration.

श्री पा० ना० राजभोज : इस कमेटी ने हौजरी निर्यात बढ़ाने के लिये क्या क्या सिफारिशों की हैं ? सरकार ने इस बात पर क्या कार्यवाही की ?

SHRI N. KANUNGO: The Committee has suggested various other factors like dyeing houses and finishing houses and all that and they are also under consideration.

श्री पा० ना० राजभोज : भारत के बाहर जो हौजरी भेजी जाती है उसका स्टैंडर्ड अच्छा है या नहीं, यह देखने के लिये कोई टेस्ट इस्तेमाल किया जाता है या नहीं ?

श्री एन० कानूनगो : स्टैंडर्ड तो अच्छा है लेकिन उसको और अच्छा करने की जरूरत है ।

†ABOLITION OF GORAKHPUR LABOUR ORGANISATION

*308. SHRI RATANLAL KISHORILAL MALVIYA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Directorate General of Resettlement and Employment has prepared any scheme for the abolition of Gorakhpur Labour Organisation and the Coalfield Recruiting Organisation; and

(b) if so, what steps Government are taking to implement the same?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) and (b) A draft scheme has been prepared for re-organising the existing system of recruitment of Gorakhpur Labour and it is under consideration.

†Postponed from the 19th August, 1960.

Mr. CHAIRMAN: Question hour is over.

WRITTEN ANSWERS TO QUESTIONS

DANDAKARANYA DEVELOPMENT AUTHORITY

*405. SHRI BAIRAGI DWIBEDY: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:

(a) whether Government have consulted the participating States about the re-organisation of the Dandakaranya Development Authority;

(b) whether the Government of Orissa has sought certain clarification from the Centre about the proposed change;

(c) if the answer to part (b) be in the affirmative, what are the points on which clarification was sought; and

(d) what is Government's attitude in this regard?

THE MINISTER OF REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): (a) Concurrence of the participating States has been obtained to the recent re-constitution of the Dandakaranya Development Authority.

(b) Yes.

(c) and (d) Apart from the decision to appoint a whole-time Chairman of the Dandakaranya Development Authority clarification was sought on two other important points, namely, resettlement in Dandakaranya of non-camp families from West Bengal and arrangements for the disposal of the residuary work after the Ministry of Rehabilitation is wound up. As regards the former, the accepted policy continues to be that first priority for resettlement in Dandakaranya is to be given to displaced persons living in

camps in West Bengal. Only a small percentage of artisans such as carpenters, masons and blacksmiths, are to be moved from amongst non-campers to fill up local shortages of skilled workers and with a view to building integrated rural communities of displaced persons. As regards the latter, the Dandakaranya Development Authority will continue to work under the directions of the Ministry of Rehabilitation and the question as to which Ministry of the Government of India should deal with it when the Ministry of Rehabilitation is wound up, will be considered at the appropriate time.

It has also been decided that if at any time the Chief Minister of West Bengal is invited to attend the meeting of the Rehabilitation Committee of the Cabinet where matters concerning Dandakaranya are discussed, invitation will also be extended to the Chief Ministers of Orissa and Madhya Pradesh.

GRATUITY, PENSION AND LIFE INSURANCE SCHEMES FOR LABOUR IN MINING AND COAL INDUSTRIES

*407. **SHRI RATANLAL KISHORILAL MALVIYA:** Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether any schemes for the grant of gratuity, pension and life insurance for the labour in mining and coal industry are under Government's consideration; and

(b) if so, what are the details of the schemes?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) A general scheme of pension/gratuity for all organised industries including mining and coal industries as recommended by the Study Group on Social Security is under consideration. The workers are at liberty to pay for life insurance premium from their own provident fund accumulations and from wages through employers also.

Payment of Wages Act has been appropriately amended recently.

(b) Details of the scheme of pension/gratuity may be seen in the Study Group's report which has already been laid on the Table of the House.

DISPLACED PERSONS FROM EAST PAKISTAN AT MALA

*412. **SHRI J. C. CHATTERJI:** Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item published in the National Herald, supplied by its Pilibhit correspondent, on the 25th June, 1960, in which a Member of the Legislative Assembly has complained of the miserable plight of the displaced persons from East Pakistan settled last year at Mala in Pilibhit District;

(b) whether it is a fact that land promised to the displaced persons has not been given to them;

(c) whether it is a fact that there is no dispensary, school or lighting arrangement at Mala and that the hutments of displaced persons are losing plaster and their roofs are leaking; and

(d) if so, what steps are being taken by Government to provide essential facilities to the displaced persons there?

THE MINISTER OF REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): (a) to

(d) The information has been called for from the State Government and will be placed on the Table of the Sabha when received.

भारत में तिब्बती शरणार्थी

*४१३. श्री प्यारेलाल कुरील 'तालिब' : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने उन तिब्बती शरणार्थियों के पूर्व इतिहास तथा चरित्र